

(b) The cost of reclaiming wasteland through land development and afforestation varies considerably depending on the nature of the area, extent of degradation etc.

(c) The seventh plan is yet to be finalised.

Human Sacrifice

2471. SHRI ANANTA PRASAD SETHI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether some cases of human sacrifice have been brought to the notice of Government during the last two years; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) : (a) and (b). The Subject 'Public Under' and 'Police' are in the State List of the VIIth Schedule of the Constitution. It is therefore, constitutionally the responsibility of the State Governments and Union Territory Administrations to enforce law relating to offences. No data in regard to human sacrifices is compiled on all India basis.

Collaboration with Poland in the Field of Science and Technology

2472. PROF. RAMKRISHNA MORE : Will the PRIME MINISTER be pleased to state :

(a) whether a protocol for collaboration in various fields of science and technology has been signed with Poland recently; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, SPACE AND ELECTRONICS (SHRI SHIVRAJ V. PATIL) : (a) No, Sir.

(b) Does not arise.

Use of Modern Indian Languages in All India Public Service Examinations

2473. SHRI N. TOMBI SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether Government are examining the use of some of the modern Indian languages recognised by the Sahitya Akademi in the All India Services written examinations conducted by the U.P.S.C.;

(b) if so, the details thereof; and

(c) if not, whether Government propose to look into the claims by certain language groups, like Manipuri ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K P. SINGH DEO) : (a) to (c). According to the scheme of Civil Service Examination through which selection of candidates for appointment to the IAS, IPS and various Group 'A' and Group 'B' Central Services is made, candidates have the option to answer the papers relating to General studies and optional subjects in English or any one of the languages included in the Eighth Schedule to the Constitution. Government recently had an occasion to examine the claims of some language groups like Manipuri for inclusion among the listed languages for the purpose of answering papers in the Civil Service Examination in consultation with the Union Public Service Commission. Union Public Service Commission informed the Government that Manipuri is not a medium of instruction at Graduate and Post-graduate levels and that it is not a medium even in the examinations conducted by the Manipur State Public Service Commission. Union Public Service Commission also pointed out that difficulties are being faced by them in finding suitable bilingual examiners of the appropriate level of academic attainment even in respect of those major regional languages which have already been recognised as media for the

purpose of Civil Services Examination. This paucity of suitable bilingual examiners makes it difficult to maintain uniform standards in evaluation of performance of the candidates. Considering all these aspects the Government have decided in consultation with the Union Public Service Commission not to pursue the question of recognising Manipuri and other languages not included in the Eighth Schedule of the Constitution for the purpose of answering papers in the Civil Services Examination.

New Tourism Spots in Gujarat

2474. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the new spots being developed for tourism in Gujarat during current year by the Central Government and the estimated investment thereon;

(b) number of people who visited Gir to see lions in Junagarh last year; and

(c) whether visitors are increasing as compared to previous two years; number of spots likely to be developed during the Seventh Five Year Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) to (c) The Department has not received any proposal to develop new spots in Gujarat in the current year.

According to the State Government, 27105 tourists visited Gir Forest during 1984 showing an increase of 88% and 91% over the preceding two years.

In the VII Five Year Plan infrastructural facilities will be taken up in some of the 24 Centres identified in the State of Gujarat in consultation with the State Government,

Proposal from Islamic Development Bank to Finance Islamic Schools in India

2475. SHRI BHLASAHEB VIKHE PATIL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the news-item in 'Hindustan Times' dated 10 June, 1985 to the effect that the Islamic Development Bank propose to finance Islamic schools in India for the next five years;

(b) whether Government have cleared the matter or they were consulted by the Bank beforehand;

(c) whether Government have enunciated any policy regarding funding by foreign agencies for the welfare/education of different ethnic groups in India; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) Yes, Sir.

(b) to (d). An intimation that the Islamic Development Bank (IDB), Jeddah proposed to finance some Muslim Educational Institutions in India and that the Bank had set up a Central panel of 11 persons of India for the purpose was received in this Ministry. A request of IDB for permission to remit Dolar 5,000/- to the the Central Panel to meet its costs of correspondence and travel expenses of the members was also received. The Foreign Contribution (Regulation) Act, 1976 does not lay any conditions on the donors. However, the Act is applicable to the recipient associations/organisations. The recipient association/organisations are required either to register themselves with the Central Government or seek prior permission for acceptance of foreign contribution. It was accordingly advised that the Central Panel should get itself registered under FCRA and that the Central/Regional panels to whom the financial assistance was expected to be given should identify only such associations/institutions for acceptance of foreign contribution from the I.D.B., Jeddah as have registered with the